

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2587
ANSWERED ON:06.02.2014
CORPORATE SOCIAL RESPONSIBILITY
Venugopal Shri P.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government proposes to engage industry associations such as Confederation of Indian Industry (CII) and Federation of Indian Chambers of Commerce and Industry (FICCI) to frame rules governing the provision with regard to spending under Corporate Social Responsibility (CSR);

(b) if so, the details thereof;

(c) whether the Government proposes to mandate CSR on various companies; and

(d) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT) IN THE MINISTRY OF CORPORATE AFFAIRS

(a) & (b) Draft rules on Corporate Social Responsibility (CSR) have been uploaded on the website of Ministry of Corporate Affairs and widely discussed with all the stakeholders including CII & FICCI. Public Comments received including suggestions to include specific activities within the purview of CSR would be taken into account while finalizing the rules.

(c) & (d) Section 135 of the Companies Act 2013, mandates implementation of CSR policy in the manner laid down therein for companies having net worth of Rs. 500 crores or more or turnover of Rs.1000 crores or more or net profit of Rs. 5.00 crores or more during any financial year.